

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FROM - 'D'
REJECTION ORDER
[See Rule 4(2)]

No. RTIA/DR-HCIND/2895

Indore, dated 05/11/2014

From,

The Dy. Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore

To,

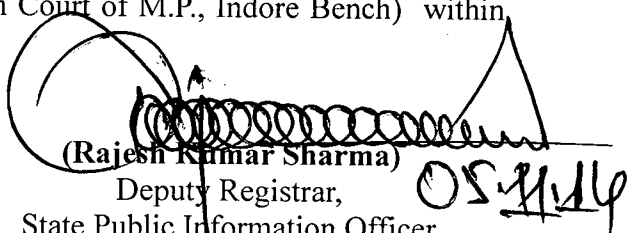
Shri Manoj Ramprakash Pande,
South Court, South Main Road,
12, Koregaon Park,
Pune - 411 001

Please refer to your application No. NIL dated NIL, inwarded in this office on 31/10/2014 and registered at our I.D. No. 41/2014-15 addressed to the undersigned regarding supply of information under Right to Information Act, 2005. As per the application and as desired by you, the information can not be supplied due to the following reasons:-

Hon'ble the Competent Authority of High Court of M.P. has framed 'High Court of M.P. (Right to Information) Rules 2006' under Section 28(1) of the Right to Information Act, 2005. In accordance with the provisions of Rule 7(1) of the said Rules 2006, **ibid a citizen/applicant is required past self-attested photograph(in original) of the applicant on Form 'A' and you failed to furnish the same, therefore, your application can not be entertained.**

Moreover, this is to submit that information information related to status and dates of hearing of case No. 652/2009 before Principal Judge, Family Court, Indore is not related to this Bench Registry, **therefore you are requested to apply before the competent authority for collecting the same and information relating to any application for extension of time for another 6 months, if so produced, this is to further submit that as per the Rule 8(1) of High Court of M.P. (Right to Information) Rules 2006' as amended, State Public Information Officer shall not be liable to provide any information which can be obtained under the provisions of Chapter XVIII of the High Court of M.P. Rules, 2008. You are accordingly requested to contact Copying Section of this Bench Registry and apply for certified copies of the documents required by you after paying the proper copying fee.**

As per Section 19 of the Right to Information Act 2005, you may file an Appeal to the Appellate Authority (Principal Registrar, High Court of M.P., Indore Bench) within 30 days of the issue of this order.


(Rajesh Kumar Sharma)
Deputy Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore